

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 417 of 2012 in
A.No. 193 of 2011**

Dated : 31st January, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**M/s DLF Utilities Ltd.
Versus**

... Appellant(s)

**Haryana Electricity Regulatory Commission
& Ors.**

.... Respondent(s)

Counsel for the Appellant (s) : Mr. S. Ganesh, Sr. Adv.
Mr. Manu Seshadri
Ms. Deepti Sarin
Mr. Raunak Dhillon
Ms. Shraddna Deshmukh

Counsel for the Respondent(s) : Mr. Amit Kapur for R-2
Ms. Shikha Ohri for R-1

ORDER

The Learned Senior Counsel for the Appellant/Applicant at last having decided to withdraw the IA, seeks permission for the withdrawal of this Application.

Accordingly, IA No. 417 of 2012 in Appeal No. 193 of 2011 is dismissed as withdrawn.

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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